

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SEED SUSTAINABILITY SERVICES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Seed Sustainability Services Private Limited
2.	Date of incorporation of corporate debtor	23 rd March, 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100DL2011PTC216414
5.	Address of the registered office and principal office (if any) of corporate debtor	81/2, Sri Aurobindo Marg, Adhchini, New Delhi-110017
6.	Insolvency commencement date in respect of corporate debtor	04 th March, 2021(i.e NCLT order date) (Order uploaded on NCLT website on 08 th March, 2021)
7.	Estimated date of closure of insolvency resolution process	31st August, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vaneet Bhatia Regn No. IBBI/IPA-002/IP-N00908/2019-2020/12942
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H No.19 Bharat Apartments, Sector-13, Rohini, NorthWest, National Capital Territory of Delhi -110085 E Mail id- vaneetbhatia4@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H No.19 Bharat Apartments, Sector-13, Rohini, NorthWest, National Capital Territory of Delhi -110085 E Mail id- cirp.seed@gmail.com
11.	Last date for submission of claims	22 nd March, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the Seed Sustainability Services Private Limited on 04th March, 2021.

The creditors of Seed Sustainability Services Private Limited, are hereby called upon to submit their claims with proof on or before 22nd March, 2021 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Claims shall be submitted in their specified forms. Form B-By Operational Creditors except Workmen and Employees; Form C-By Financial Creditors; Form D-By Workmen and Employees; Form E-By Authorized Representative of Workmen and Employees; Form F-By Other Creditors in terms of Regulation 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Submission of false or misleading proofs of claim shall attract penalties.



Vaneet Bhatia

Interim Resolution Professional

(Regn No. IBBI/IPA-002/IP-N00908/2019-2020/12942)

Date: 11th March, 2021

Place: Delhi

